

RULES FOR ALLOTMENT OF LAWYERS'
CHAMBERS OF RAJ. HIGH COURT BENCH JAIPUR, 2014

No. : 11/S.O./2015

Date 5.1.2015

1. Allotment of Chambers shall be made by allotment Committee appointed by Hon'ble the Chief Justice of High Court of Rajasthan on receipt of application in the prescribed form (Ann. as Sch. -A)
2. Advocate practicing in the High Court of Rajasthan Bench Jaipur and member of the High Court Bar Association Jaipur shall be considered eligible for allotment of Chamber as per the criteria laid down herein below.
 - (A) the applicant must be a member of High Court Bar Association Jaipur and should be active and a regular practitioner in the High Court of Rajasthan Bench Jaipur.
 - (B) Who is permanently residing in Jaipur.
 - (C) Total number of cases in which the applicant appeared (at least ten Vakalatnama per year or 30 Vakalatnama in total) in the High Court for three years preceding 1st April of the year of consideration on behalf of-
 - (i) Petitioner-applicant/appellant; or
 - (ii) Respondent-non-applicant.
3. An allottee having Chamber in RHC Jodhpur/Jaipur Metropolitan/Jaipur District or in any other district court in the state of Rajasthan may be allotted chamber in the Rajasthan High Court Bench Jaipur provided he/she furnishes undertaking with the Registrar (Admn.) to surrender the chamber allotted to him/her in the Subordinate Court(s)/RHC Jodhpur within 15 days of allotment at the Rajasthan High Court Bench Jaipur.
4. With the application form, applicant has to deposit Rs. 100/- with the Registrar, (Admn.), Rajasthan High Court, Jaipur.
5. The status of the allottee shall be of a licensee & each allottee has to pay Rs. 5,000/- as one time licence fee and a sum of Rs. 2,500/- as security amount or such of the amount as may be fixed by the allotment committee with the Registrar (Admn.) in cash or by crossed cheque drawn on scheduled bank (SBBJ/SBI).
6. The Grievance Committee is to be constituted from amongst-
 - (i) Sitting Judges nominated by Hon'ble the Chief Justice;
 - (ii) Advocate General or Additional Advocate General nominated by the Advocate General;

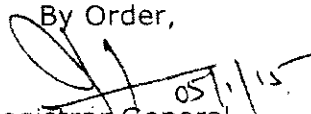


- (iii) President/Secretary of the High Court Bar Association Jaipur or their nominee;
 - (iv) One Senior Advocate & member of the Bar Association to be nominated by the High Court Bar Association Jaipur;
 - (v) Registrar Administration (Member Secretary).
7. A Provisional allotment list of members would be prepared and published, inviting objections to be decided by the Grievance Committee.
 8. No allottee shall use his Chamber (during day hours) before 9.00 AM and after 7.30 PM & (during morning hours) before 7.00 AM and after 6.30 PM on any day and the time may be changed on recommendation of the Allotment Committee.
 9. The allottee/allottee(s) in respect of Chamber shall be responsible for any damage caused to the Chamber or any service provided therein beyond fair wear & tear and act of God.
 10. Two or more eligible applicants may jointly apply for the allotment of a single Chamber and on allotment, the said allottee(s) shall be jointly and severally liable for due performance of the terms and conditions of these Rules.
 11. The allottee shall use the Chamber only as a Lawyer's Office and not for any other purpose.
 12. The allottee shall, during the currency of the allotment, be responsible for the proper up-keep and maintenance of the Chamber in accordance with the Municipal Laws and such directions as may be issued by the allotment committee from time to time.
 13. Hon'ble the Chief Justice will have the power to reserve certain number of chamber for a particular class of Advocate and may recommend the allotment of the same.
 14. The allottee shall indemnify the High Court of Rajasthan against any loss or claim preferred against him/her by third parties as a result of acts/omissions by the allottee or his agents.
 15. The allotment shall be effective from the date on which the chamber is made available for occupation, in pursuance of an order of allotment. If the Chamber is not occupied within a week of its availability, the allotment, shall be deemed to be cancelled without further reference to the allottee

16. The allotment shall otherwise terminate:-
 - (a) On its cancellation by Hon'ble the Chief Justice/allotment committee; or
 - (b) On its surrender by the allottee concerned; or
 - (c) On the allottee's ceasing to be member of the High Court Bar Association Jaipur; or
 - (d) On death or
 - (e) Alienating/discontinuing the profession.
17. The allottee shall not make structural additions/alterations or install any additional electric appliance in the Chamber without prior permission in writing from the allotment committee.
18. The electricity & all other charges of a chamber shall be borne by the allottee/allottee(s).
19. Hon'ble the Chief Justice of the High Court of Rajasthan may, from time to time and on the advice of the allotment Committee, make such amendments and additions to these Rules even with retrospective effect, as may be necessary and expedient.
20. Arrears of licence fee or violation of any conditions of the Rules etc. would entail cancellation of allotment of Chamber, as determined by the allotment committee.
21. The allottee shall not conduct in the manner which causes nuisance to any adjoining neighbouring allottee or to others.
22. The Chamber shall always be under control of the High Court of Rajasthan.
23. If any question arises as to the interpretation of these Rules, the decision of Hon'ble Chief Justice be final and shall not be called in question.

Saving clause-the allotment already made shall not be disturbed and the occupant shall be deemed to have been allotted the chamber under the present Rules 2014.

Schedule A
(Application form attached)

By Order,

Registrar General

HIGH COURT OF RAJASTHAN, JAIPUR

SCHEDULE - A

APPLICATION FOR ALLOTMENT OF ADVOCATE'S CHAMBER

Photo

1. Name of Advocate : _____
2. Father's / Husband Name : _____
3. Address :- (a) Present Address : _____
(b) Permanent Address : _____
(c) Contact Number : _____
Office _____
Residence _____
Mobile _____
E Mail _____
4. Whether the applicant (s) is/are permanent resident of Jaipur, (if yes, please enclose appropriate certificate issued by competent authority). : _____
5. Enrollment number and date as an advocate in state Bar Council. : _____
6. Membership No. & Date of Registration in High Court Bar Association, Jaipur (Please enclose the documentary proof) : _____
7. Name of the father/mother/son (s)/ daughter (s) or spouse, who is/are practicing in the High Court (Jaipur) as an advocate (s) with enrollment number (if any) and have also applied for allotment of chamber. : _____
8. In case of Association / Law Firms : _____
(a) Name of association / law firms : _____
(b) Name of association / partners in association / law firm. : (i) _____
(ii) _____
(iii) _____
(iv) _____

(c) Address of association/law firm :

9. Whether the applicant is / are standing counsel of any institution. If yes, give details.

10. Whether the applicant is/are holding any chamber in subordinate courts/ High Court. If yes give details.

11. Total number of cases (with details) : in which appeared in the Raj. High Court Bench Jaipur on behalf of the parties (in last three years) (Separate sheet can be enclosed)

Note. (List of 10 Vakalatnama per year or 30 Vakalatnama in total) as on 31/3/2014

(a) For Petitioner / Applicant / Appellant _____

(b) For Respondent / Non- Applicant _____

DECLARATION

I, hereby declare that all the information stated above are true, complete and correct as per my knowledge and belief. If any information is found false, incorrect or misleading, I shall have no claim for allotment of chamber.

Place :- _____

Date :- _____

Note. The information furnished herein above has been certified from the relevant records and found true & correct.

Applicant Signature

President / Secretary
(High Court Bar Association, Jaipur)

Registrar (Admn.)
Raj. High Court
Jaipur

No. Acctts./Bldg./3/98/1248

Date: 5.1.2015

Copy forwarded to the following for information:-

1. Registrar-cum-Principal Secretary/P.S. To Hon'ble the Chief Justice.
2. P.S. To all the Hon'ble Judges.


Registrar General.

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Vigilance)/(Admn.)/(Class.)/(Rules)/ (Writs)/(Exam.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
2. O.S.D.(F&I), Rajasthan High Court, Jodhpur.
3. All Dy. Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Assistant Registrars of administrative Sections, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. Court Officer, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
7. A.O.J. Subordinate Courts (Estt.) Section/Building Cell/General Section, Rajasthan High Court, Jodhpur.
8. All Managers Gr. I, Rajasthan High Court Guest House, Jodhpur/Jaipur Bench, Jaipur.


Registrar General.